

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 746 of 2019**

**IN THE MATTER OF:**

Spicejet Ltd.

...Appellant

Versus

Affordable Infrastructure and  
Housing Projects Pvt. Ltd.

...Respondent

**Present**

**For Appellant:            Mr. Varun K. Chopra, Mr. Gurtej Pal Singh and  
   Mr. Shubham Sharma, Advocates.**

**For Respondent:        Mr. Sameer Jain, Mr. Angad Sandhu, Mr. Karan  
   Valecha and Ms. Jayashree Parihar, Advocates.**

**ORDER**

**29.01.2020**        The Appellant applied for certified copy of the impugned order on 29<sup>th</sup> May, 2019, while the impugned order was passed on 21<sup>st</sup> May, 2019. The certified copy of the impugned order having been delivered to the Appellant on 11<sup>th</sup> June, 2019, the instant Appeal appears to have been preferred five days beyond the prescribed period of 30 days, but well within the extended period of 15 days. Even, if eight days' delay in filing the application for certified copy is taken into consideration, reckoned from the relevant date, the application is well within 15 days, for which condonation can be allowed. Being satisfied with the grounds, we condone the aforesaid delay in preferring the Appeal. Interlocutory Application No.2262 of 2019 is disposed of.

Since the pleadings are complete, post the Appeal 'for admission (after notice)' on **4<sup>th</sup> February, 2020**.

[Justice Bansi Lal Bhat]  
Member (Judicial)

[Vijai Pratap Singh]  
Member (Technical)

[Shreesha Merla]  
Member (Technical)